

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 649 OF 2025

IN THE MATTER OF:

Upendra Sharma

.... Applicant

Versus

State of Uttar Pradesh & Ors.

.... Respondents

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NEW DELHI
DATE: 7/3/2026

Aditya Vaibhav Singh

FILED BY:

ADITYA VAIBHAV SINGH
COUNSEL FOR UPPCB

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 649 OF 2025

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Upendra Sharma

.... Applicant

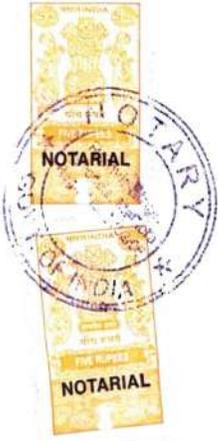
Versus

State of Uttar Pradesh & Ors.

.... Respondents

**RESPONSE OF RESPONDENT NO.2, UTTAR PRADESH
POLLUTION CONTROL BOARD (UPPCB)**

I, Pankaj Yadav aged about 45 years, S/o Shri Lalmani Yadav presently posted as Regional Officer, Uttar Pradesh Pollution Control Board, Mathura (hereinafter referred to as UPPCB), do hereby solemnly affirm and state on oath as under:



1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.
3. That in the present case the grievance of the applicant is against the development of a "Hi-Tech Township" project of Respondent No. 9 at Village Chatikara and Sunrakh Bangar, Mathura. The applicant alleges that project is in progress without obtaining Consent to Establish (CTE) and Consent to Operate (CTO) from the Uttar Pradesh Pollution Control Board (UPPCB) though the project has got Environmental Clearance (EC).



NOTARIAL STAMP
Ravi Singh
Advocate
C.P.

4. That upon considering the present matter this Hon'ble Tribunal vide its order dated 18.12.2025 was pleased to direct the respondents to file their response.
5. That in compliance of the directions passed by this Hon'ble Tribunal the officials of the UPPCB, in the presence of the representatives of the project proponent have carried out the site inspection on 16.02.2026 of the "Hi-Tech Township" project, i.e. Anantam Project and Govind Sharnam Project, of Respondent No. 9 at Village Chatikara and Sunrakh Bangar, Mathura.
6. That as per the the inspection carried by the UPPCB as well as the office records and information provided by the representatives of the project proponent the status of the projects are as below:

A. M/s Anantam Project:

- i. M/s Anantam Project under "Hi-Tech Township" project is spread across three villages i.e. Jaint, Chatikara and Sunrakh Bangar, Mathura.
- ii. As per the office record, the said project had applied through online application dated 03.02.2023 for obtaining CTE which had been refused by the UPPCB vide its letter dated 28.02.2023. A true copy of the application dated 03.02.2023 along with letter dated 28.02.2023 is annexed herewith as **Annexure R2/1**.
- iii. The said project had again applied online for obtaining CTE on 25.05.2023, in pursuance to which the inspection of the project had been carried out by the officials of the UPPCB on 09.06.2023 and thereafter the CTE had been issued by the UPPCB vide its letter dated 07.07.2023 in favour of the



- project in question. A true copy of the application dated 25.05.2023 along with letter dated 07.07.2023 is annexed herewith as **Annexure R2/2**.
- iv. The Environmental Clearance has been issued by the Ministry of Environment, Forest and Climate Change, New Delhi (MoEF&CC) vide its letter dated 18.07.2018.
- v. The said project also has Environmental Clearance from State Environmental Impact Assessment Authority (SEIAA) vide letter dated 21.09.2023.
- vi. The UPPCB had issued a conditional CTO (Water/Air) in favour of the project in question vide its letter dated 03.11.2023 with validity up to 31.12.2027. A true copy of conditional CTO (Water/Air) dated 03.11.2023 is annexed herewith as **Annexure R2/3**.
- vii. During the course of inspection, the representative of the said project informed that the project in question has been divided into three Sectors (i.e. Sector-1, 2 and 3). Currently, a total of 54 houses have been constructed in the project wherein about 95 residents are living. Further it is informed that a total of about 2,408 residential plots are proposed to be developed and sold.
- viii. It was also informed by the representative of the said project that two Sewage Treatment Plants (STP) have been installed. The STP having 700 KLD capacity has been installed in Sector-2 for treatment of the sewage generated from Sector-1 and 2. Whereas, the STP having 300 KLD capacity has been installed in Sector-3 to treat the sewage generated from Sector-3.



A handwritten signature in blue ink, located at the bottom left of the page.

It was further informed by the representative that in future, the STP having 700 KLD capacity is to be expanded up to 2.85 MLD and the STP having 300 KLD capacity is to be expanded up to 1.95 MLD.

It is further pertinent to mention that both the STPs were found non-operational at the time of inspection, regarding which it was informed by the representative that the same was due to insufficient domestic sewage.

- ix. It was also informed by the representative during inspection that both the STPs are based on DRDO's Bio-Disaster and Bio-Remediation (Pythoroid Technology) Technology.

Relevant documents and the photographs taken during the inspection are being annexed along with the inspection report, which is annexed herewith and marked as **Annexure-R2/4**.

B. M/s Govind Sharnam Project:

- i. M/s Govind Sharnam Project under "Hi-Tech Township" project is situated at villages-Chatikara, on Garud Govind Road, Mathura Vrindavan, Mathura.
- ii. As per the office record, the said project had applied through online application dated 25.07.2024 for obtaining CTE which was refused by the UPPCB vide its letter dated 10.09.2024. A true copy of the application dated 25.07.2024 along with letter dated 10.09.2024 is annexed herewith as **Annexure R2/5**.
- iii. During the course of inspection, the project was found to have STP based on MBBR technology, with a capacity of 100 KLD, as informed by the representative present. Since the project does not



Govind Singh

have any household, no domestic sewage was found generated.

iv. The said project had applied for CTE which has been refused by the UPPCB vide letter dated 06.03.2026. A true copy of the letter dated 06.03.2026 is annexed herewith as **Annexure R2/6.**

7. That further in compliance of the order dated 18.12.2025, the UPPCB has written a letter dated 18.02.2026 to the:

- i. Vice Chairman/Member Convener, TTZ Authority Agra.
- ii. Divisional Director, Social Forestry Division, Mathura and
- iii. Senior Geophysicist, U. P. Ground Water Authority

to provide information/records on the points related to them. The UPPCB has also written a letter dated 19.02.2026 to the Project Proponent, but till date no response has been received from them.

A true copy of the abovementioned letter dated 18.02.2026 and 19.02.2026 is being annexed herewith and marked as **Annexure R2/7.**



8. That the present affidavit on behalf of the UPPCB is being submitted before this Hon'ble Tribunal for kind perusal and consideration.

[Signature]
DEPONENT

VERIFICATION:

Verified at Mathura on this the 06 day of March, 2026 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

[Signature]
Ramvir Singh
Advocate Notary
Distt Court Mathura

[Signature]
को ज्ञान है, इन्होंने मेरे समक्ष
म. कानून / हस्ताक्षर किये हैं।
श्री. रामविर सिंह
व. पंचायत

[Signature]
DEPONENT

Consent to Establish (No Objection Certificate) Form

Application for Consent To Establish

- Note: 1. All enclosures, appendices, projects, plans and scheme to be submitted in triplicate.
 2. Incomplete application will be rejected.
 3. No work pertaining to site development or construction of industry be undertaken without NOC doing so would be the sole responsibility of the applicant and against public interest.

From ,
SUNCITY HI TECH PROJECTS PVT LTD,
 Villages Jait, Sunrakh Bangar and Chhatikara,
 Mathura ,MATHURA,281001
 City:Mathura
 Block:Chhata
 District:MATHURA

Dated
 03/02/2023

To ,
 The Members Secretary,
 Uttar Pradesh Pollution Control Board
 T.C.12V, Vibhuti Khand, Gomti Nagar,
 Lucknow(226010).

Sir,
 I/We M/s SUNCITY HI TECH PROJECTS PVT LTD (name of proposed unit), whose owner is Mr./Mrs. Ashutosh kumar singh hereby apply for Consent To Establish (NOC) from pollution and Environmental angle for proposed production of NA per/day by use of main raw material NA per/day at proposed land Residential . The annexure, appendices other particulars and plans in triplicate are attached herewith.

1. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
2. I/We hereby guarantee that quality of final discharge of effluent and emissions will be within the prescribed standards of the Board. The trial production will be started only after implementing and operating the pollution control advices as proposed herein.
3. I/We hereby guarantee that quality of final discharge of effluent and emissions will be within the prescribed standards of the Board. The trial production will be started only after implementing and operating the pollution control advices as proposed herein.
4. I/We undertake that I/we will apply for seeking consent under section 25/26 of Water Act and consent under section-21 of the Air Act at least two months before start of trial and comply with the Water Cess Act-1977.
5. I/We declare that the provisions of these Acts have been known to me/us.
6. I/We accept that the application is for proposals submitted and if the site is not approved then the final decision of Board will be accepted.

Yours faithfully,

Signature
 Name of Applicant:- Ashutosh kumar singh
 Address of applicant:- Suncity Business Tower, 2nd
 Floor, Golf Course Road, Sector-54

Dated :03/02/2023



U.P. POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
176936/UPPCB/Mathura(UPPCBRO)/CTE/MATHURA/2023

Dated : 28/02/2023

To ,

M/S Ashutosh kumar singh
SUNCITY HI TECH PROJECTS PVT LTD
Villages Jait, Sunrakh Bangar and Chhatikara, Mathura ,MATHURA,281001
MATHURA

Sub : Consent To Establish(C.T.E) Application under section 25/26 of Water (Prevention & Pollution of control) Act, 1974 as amended and section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended

Kindly refer to your application for Consent to Establish (C.T.E) dated 03/02/2023 received on 03/02/2023 for the proposed Project of SUNCITY HI TECH PROJECTS PVT LTD Expansion of Existing Unit/ Modernization/diversification of existing plant at Villages Jait, Sunrakh Bangar and Chhatikara, Mathura ,MATHURA,281001 under section 25/26 of Water (Prevention & Pollution of Control) Act 1974 as amended and section 21 of Air (Prevention & control of Pollution) Act, 1981 as amended.. Your Consent to Establish application is hereby Refused due to following reasons :

Reason:

industry has not submitted the complete reply of clarification till now therefore it is hereby recommended for refused the application

The Consent To Establish (C.T.E) Application under section 25/26 of The Water (Prevention & Control of Pollution) Act, 1974 as amended and section 21/22 of The Air (Prevention & Control of Pollution) Act 1981 as amended, is hereby refused and you are hereby informed to comply the mandatory provisions of aforesaid acts.

(Authorized Signatory)

YOGENDER KUMAR
Digitally signed by
YOGENDER KUMAR
Date: 2023.02.28
13:02:33 +05'30'
Regional Officer

Copy To -

Chief Environmental Officer (Circle-4), U.P. Pollution Control Board, Lucknow

Consent to Establish (No Objection Certificate) Form**Application for Consent To Establish**

Note: 1. All enclosures, appendices, projects, plans and scheme to be submitted in triplicate.

2. Incomplete application will be rejected.

3. No work pertaining to site development or construction of industry be undertaken without NOC doing so would be the sole responsibility of the applicant and against public interest.

From ,

SUNCITY HI TECH PROJECTS PVT LTD,
Villages Jait, Sunrakh Bangar and Chhatikara,
Mathura ,MATHURA,281001
City:Mathura
Block:Chhata
District:MATHURA

Dated

25/05/2023

To ,

The Members Secretary,
Uttar Pradesh Pollution Control Board
T.C.12V, Vibhuti Khand, Gomti Nagar,
Lucknow(226010).

Sir,

I/We M/s SUNCITY HI TECH PROJECTS PVT LTD (name of proposed unit), whose owner is Mr./Mrs. Ashutosh kumar singh hereby apply for Consent To Establish (NOC) from pollution and Environmental angle for proposed production of NA per/day by use of main raw material NA per/day at proposed land Residential . The annexure, appendices other particulars and plans in triplicate are attached herewith.

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5. I/We declare that the provisions of these Acts have been known to me/us.
6. I/We accept that the application is for proposals submitted and if the site is not approved then the final decision of Board will be accepted.

Yours faithfully,

Signature

Name of Applicant:- Ashutosh kumar singh
Address of applicant:- Suncity Business Tower, 2nd
Floor, Golf Course Road, Sector-54

Dated :25/05/2023

श्री० सनसिटी हाई टेक प्रोजेक्ट्स प्रा०लि०, ग्राम-जैत, सुनरख बांगर और छटीकरा, मथुरा द्वारा हाउसिंग प्रोजेक्ट के स्थापनार्थ चयनित स्थल की स्थल सम्बन्धी निरीक्षण आख्या:-

- उपरोक्त हाउसिंग प्रोजेक्ट द्वारा अनापत्ति प्रमाण पत्र प्राप्त किये जाने हेतु आवेदन निवेशमित्र योजनान्तर्गत ऑनलाइन किया गया, जो कि इस कार्यालय में निवेश मित्र पोर्टल के माध्यम से दिनांक 25.05.2023 को प्राप्त हुआ है। उक्त के परिप्रेक्ष्य में प्रस्तावित स्थल निरीक्षण दिनांक 09.06.2023 को अधोहस्ताक्षरकर्ताओं द्वारा किया गया। निरीक्षण के दौरान प्रतिनिधि के रूप में श्री आसुतोष कुमार सिंह उपस्थित थे। विस्तृत निरीक्षण आख्या निम्नवत है:-
1. प्रस्तावित हाउसिंग प्रोजेक्ट का निर्माण ग्राम-जैत, सुनरख बांगर और छटीकरा, मथुरा पर स्थापित किया जाना प्रस्तावित है। प्रस्तुत ड्राइंग रिपोर्ट के अनुसार चयनित टाउनसिप प्रोजेक्ट स्थल का विल्डअप एरिया का कुल क्षेत्रफल 3103712 वर्ग मीटर एवं प्लॉट एरिया का कुल क्षेत्रफल-2326977 वर्ग मीटर है, जिसका अक्षांश- 27°33'41" to 27°35'46" N देशान्तर- 77°36'35" to 77°38'44" E
 2. प्रस्तावित हाउसिंग प्रोजेक्ट फेज-1 द्वारा प्रेषित प्रोजेक्ट रिपोर्ट के अनुसार प्रस्तावित वित्तीय मार्केट की कुल लागत 100 करोड़ से 500 करोड़ के मध्य है, जिसके आधार पर आवेदन द्वारा अनापत्ति प्रमाण पत्र शुल्क के रूप में ₹0-50000/- मात्र ऑन लाइन के माध्यम से जमा किया गया है, जो उचित है।
 3. प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा घरेलू उत्प्रवाह के शुद्धिकरण हेतु एस0टी0पी0 (सीवेज ट्रीटमेन्ट प्लान्ट) क्षमता क्रमशः 600 के०एल०डी०, 800 के०एल०डी०, 4670 के०एल०डी० का लगाया जाना प्रस्तावित है, जिसका विवरण संलग्न हाउसिंग प्रोजेक्ट रिपोर्ट में प्रस्तुत किया गया है। निरीक्षण के समय 600 के०एल०डी० क्षमता के एस0टी0पी0 का स्थापना सम्बन्धी कार्य प्रगति पर पाया गया।
 4. प्रस्तावित हाउसिंग प्रोजेक्ट का निर्माण स्थल टी0टी0जेड0 सीमा के अन्दर स्थित है, जिसका विल्डअप एरिया का कुल क्षेत्रफल 3103712 वर्ग मीटर एवं प्लॉट एरिया का कुल क्षेत्रफल-2326977 वर्ग मीटर है तथा प्रस्तावित टाउनसिप प्रोजेक्ट में घरेलू जल 7.26 एम०एल०डी० का उपयोग किया जाना प्रस्तावित है, जिसके कारण प्रोजेक्ट लाल श्रेणी में आच्छादित है, सन्दर्भित उद्योग द्वारा टी0टी0जेड0 के अन्तर्गत आने वाले 11 और 20 और उससे अधिक वायु प्रदूषण स्कोर सम्बन्धी सैक्टोरियल पर्यावरण प्रबन्धन प्लान प्रस्तुत किया गया है, जिसका वायु प्रदूषण स्कोर 20 से अधिक है।
 5. प्रस्तावित होटल को टी0टी0जेड0 क्षेत्र के अन्तर्गत आने वाले 11-20 और उससे अधिक वायु प्रदूषण स्कोर वाली प्रस्तावित औद्योगिक इकाई/गतिविधियों के लिए पर्यावरण वन एवं जल वायु परिवर्तन मंत्रालय, भारत सरकार के पत्रांक क्यू-17012/1/2022-सी0पी0ए0 दिनांक 01.12.2022 द्वारा दिशा निर्देश निर्गत किये गये हैं, जिसके परिप्रेक्ष्य में प्रस्तावित इकाई द्वारा पर्यावरण प्रबन्धन प्लान (Environmental Mangent Plan) आवेदन पत्र के साथ प्रस्तुत किया गया है, जो कि तकनीकी दृष्टिकोण से उचित है।
 6. निरीक्षण के समय हाउसिंग प्रोजेक्ट द्वारा प्रस्तावित स्थल पर स्थल विकास सम्बन्धी कार्य प्रगति पर पाया गया तथा प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा टी0टी0जेड0 में पेड़ों को न काटे जाने सम्बन्धी ₹0-100/- के स्टाम्प पर नोटरीकृत शपथ पत्र प्रस्तुत किया गया है।
 7. प्रस्तावित हाउसिंग प्रोजेक्ट को पर्यावरण वन और जलवायु परिवर्तन मंत्रालय (MoEFCC) के पत्र सं०-21-53/2017-IA-III दिनांक 15.03.2017 के द्वारा पर्यावरणीय सहमति प्राप्त है।
उपरोक्त तथ्यों को दृष्टिगत रखते हुए प्रस्तावित हाउसिंग प्रोजेक्ट के निर्माण हेतु निम्नलिखित मुख्य शर्त तथा अन्य सामान्य/विशिष्ट शर्तों एवं बैंक गारन्टी जमा करने की शर्तों के साथ अनापत्ति प्रमाण पत्र सर्शत निर्गत किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।
- (क) प्रस्तावित हाउसिंग प्रोजेक्ट की स्थापना इस प्रकार की जाये कि उसका कोई भी प्रतिकूल प्रभाव आसपास के पर्यावरण/आबादी पर न पड़े तथा नदी, सरिता, भूमिगत जल या अन्य किसी स्रोत का जल प्रदूषित ना हों।
- (ख) प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा घरेलू उत्प्रवाह को शुद्धिकृत किये जाने हेतु एस0टी0पी0 03 नग की व्यवस्था इस प्रकार किया जाये की उससे जनित उत्प्रवाह की मात्रा मानको के अनुरूप रहे।
- (ग) प्रस्तावित हाउसिंग प्रोजेक्ट में पी0जे0 मीटर, रेनवाटर हार्वेस्टिंग की व्यवस्था सुनिश्चित की जाये, तथा उद्योग परिसर के अन्दर 33 प्रतिशत भू-भाग पर वृक्षारोपण का कार्य सुनिश्चित किया जाये।
- (घ) प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 में वर्णित प्राविधानों का पूर्णतया अनुपालन सुनिश्चित किया जाये।
- (ङ) प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा जनित ठोस अपशिष्ट का अनुपालन एम०एस०डब्ल्यू० रूल्स 2016 के अन्तर्गत सुनिश्चित किया जाये।

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- (च) प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा जल दोहन हेतु अनापत्ति प्रमाण पत्र उ0प्र0 ग्राउण्ड वाटर अथॉरिटी (UPGWA) से प्राप्त कर एक माह के अन्दर प्रस्तुत की जाये।
- (छ) प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा विद्युत आपूर्ति बाधित होने की दशा में गैस फायर्ड जनरेटर सेट का ही प्रयोग किया जाये।
- (ज) प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा रू0-10.0 लाख की बैंक गारन्टी जमा किया जाना सुनिश्चित की जाये।
- (झ) प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा टी0टी0जैड0 प्राधिकरण, आगरा द्वारा समय-समय पर दिये गये निर्देशों का अक्षरशः अनुपालन सुनिश्चित किया जाये।
- (य) प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा पर्यावरणीय स्वीकृति में दी गयी शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जाये।

Shobh
19/06/23
(शैलेश मौर्य)
अनु0 सहायक

Kantosh
19/06/23
(कुंवर सन्तोष कुमार)
सहा0पर्या0 अभियन्ता

क्षेत्रीय अधिकारी,
पर्यावरण
19/06/2023
मुख्य पर्यावरण अधिकारी (वृत्त-4)



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :03/07/2023 To 02/07/2028

Ref No. -

184872/UPPCB/Mathura(UPPCBRO)/CTE/MATHURA/2023

Dated:- 07/07/2023

To ,

Shri Ashutosh kumar singh
M/s SUNCITY HI TECH PROJECTS PVT LTD
Villages Jait, Sunrakh Bangar and Chhatikara, Mathura ,MATHURA,281001
MATHURA

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 21310391 dated - 25/05/2023. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : Villages Jait, Sunrakh Bangar and Chhatikara, Mathura
B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Not Applicable, It is township project	Metric Tonnes/Day	0

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Builtup area 3103712 sqm in plot area 368 acres	0

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
Not Applicable, It is township project	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Municipal Supply		7260.0
Other	STP treated effluent	6910.0

3. Quantity of effluent (In KLD) :

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Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	10090.0
Cooling	470.0
Others(Plantation)	600.0
Others(Washing)	500.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	0.792	DG Set in case of power failure

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
 - Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 02/07/2028 to the Board.
 - Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
 - It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
 - Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

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1. This CTE is issued to M/s SUNCITY HI TECH PROJECTS PVT LTD, Villages Jait, Sunrakh Bangar and Chhatikara, Mathura for the total construction (built-up) area (residential, commercial, PSP, industrial & recreation) for Phase-I is 31,03,712 sqm in 368 acres or 14,91,790 sqm plot area.
2. Prior to abstraction, project shall obtain a No Objection Certificate from State Ground Water Authority before abstraction of ground water. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
3. The Project shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended. The Project shall comply the provisions of Construction & Demolition Rules 2016 & MSW Rules 2016.
4. The project shall comply the conditions of Environmental Clearance by MoEF&CC vide letter no. 21-53/2017/IA-III dated 18.07.2018 or as amended by the competent authority.
5. The unit shall ensure the installation and maintenance of the Sewage Treatment Plant (STP) for the treatment of the domestic effluent as per the project report submitted to ensure the compliance of Environment standards as per Environment (protection) Act 1986. The STPs treated waste water will be recycled for flushing, Horticulture, road washing, HVAC cooling and for construction purposes. In case water remain unutilized it will be disposed into Municipal drain/natural drain.
6. At the project site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules, 2016.
7. The Project shall comply the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation GOI.
8. The Project shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board, Uttar Pradesh Pollution Control Board and TTZ authority for protection and safeguard of environment from time to time.
9. Under the Noise Pollution (Regulation and Control) Rule 2000, the project shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
10. The Project shall not start gaseous emission & sewage generation without prior consent of the Board.
11. The dust emission from the construction sites will be completely controlled and all precautions including Anti-smog guns as per order of Hon'ble Supreme Court dated 13-01-2020 will be installed in the site at suitable places.
12. The project shall dispose the Hazardous Waste through authorized recyclers/TSDF.
13. The Project shall not use ground water in construction activities. Only STP treated water shall be used.
14. Storage of any construction material particularly sand will not be done on any part of street and roads in the projects area. The construction material of any kind stored on site will be fully covered in all respect so that it does not disperse in the air in any form. The dust emission from the construction sites will be completely controlled and all precautions will be taken in that behalf.
15. All the construction material & debris will be carried in trucks or vehicles which are fully covered and protected so as to ensure that the construction debris or construction material does not get dispersed into the air or atmosphere in any form whatsoever.
16. The vehicles carrying construction debris or construction material of any kind will be cleaned before it is permitted to ply on the road after unloading of such material.
17. Every worker working on the construction site and involved in loading, unloading and carriage of construction debris or construction material shall be provided with mask to prevent inhalation of dust particle.
18. Fixing of sprinklers and creation of green air barriers will be done to control fugitive dust emission and improve environment.
19. All approach roads & in campus roads should be sprinkled with water to suppress the dust emission.
20. A Bank Guarantee of Rs. 10,00,000/- (Rs Ten lacs only) shall be submitted within 30 days including the above condition nos. 1,2,4,5,10,11,13,14,16,17, 18 and 19 which will be valid for two year otherwise this consent to establish shall be deemed to be withdrawn.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 07/08/2023 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

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**Chief Environmental Officer,
Circle-4**

Dated:- 07/07/2023

Copy To -

Regional Officer, U.P. Pollution Control Board, Mathura

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**Chief Environmental Officer,
Circle-4**



Annexure R2/3

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

189318/UPPCB/Mathura(UPPCBRO)/CTO/both/MATHURA/2023

Date: 03/11/2023

To,

M/s

SUNCITY HI TECH PROJECTS PVT LTD

Villages Jait, Sunrakh Bangar and Chhatikara, Mathura
,MATHURA,281001Application Id-
22107830

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SUNCITY HI TECH PROJECTS PVT LTD located at Villages Jait, Sunrakh Bangar and Chhatikara, Mathura ,MATHURA,281001. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SUNCITY HI TECH PROJECTS PVT LTD granted for the period from 13/09/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Service sector	Residential Building	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	5054 KLD	STP	Horticulture / Drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per the EP Rules as amended
2	BOD (mg/L)	As per the EP Rules as amended
3	TSS (mg/L)	As per the EP Rules as amended
4	Fecal Coliform (MPN/100ml)	As per the EP Rules as amended

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Three D.G. Set of 62.5 KVA	Diesel	1,2,3	Sulphur Dioxide	As per the EP Rules as amended

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1,2,3	Sulphur Dioxide	As per the EP Rules as amended

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

Competent Authority reserves the right to change/modify/add any time any condition of this CCA. The applicant has to comply with the following specific & general conditions. Non compliance of any provision of CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Conditions:-

1. NO is issued to M/s SUNCITY HI TECH PROJECTS PVT LTD, Villages Jait, Sunrakh Bangar Matikara, Mathura for the total construction (built-up) area (residential, commercial, PSP, industrial & recreation) for Phase-I is 31,03,712 sqm in 368 acres or 14,91,790 sqm plot area (No. of Residential plot- 90 and no of commercial plot- 95).
2. The project shall maintain Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
3. The Project shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended. The Project shall comply the provisions of Construction & Demolition Rules 2016 & MSW Rules 2016.
4. The project shall comply the conditions of Environmental Clearance by MoEF&CC vide letter Ref. No. 230/Parya/SEIAA/7549/2022 dated 21.09.2023 as amended by the competent authority.
5. As per undertaking submitted by the project once the residence will be living STP will be made functional. The project shall ensure operate and maintenance of the Sewage Treatment Plant (STP) 6070 KLD (STPs of 600 KLD, 800 KLD and 4670 KLD capacity) for the treatment of the domestic effluent as per the project report submitted to ensure the compliance of Environment standards as per Environment (protection) Act 1986. The STPs treated waste water will be recycled for flushing, Horticulture, road washing, HVAC cooling and for construction purposes. In case water remain unutilized it will be disposed into Municipal drain/natural drain.
6. At the project site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules, 2016.
7. The Project shall comply the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation GOI.
8. The Project shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board, Uttar Pradesh Pollution Control Board and TTZ authority for protection and safeguard of environment from time to time.
9. Under the Noise Pollution (Regulation and Control) Rule 2000, the project shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
10. The Project shall not start gaseous emission & sewage generation without prior consent of the Board.
11. The dust emission from the construction sites will be completely controlled and all precautions including Anti-smog guns as per order of Hon'ble Supreme Court dated 13-01-2020 will be installed in the site at suitable places.
12. The project shall dispose the Hazardous Waste through authorized recyclers/TSDF.
13. Storage of any construction material particularly sand will not be done on any part of street and roads in the projects area. The construction material of any kind stored on site will be fully covered in all respect so that it does not disperse in the air in any form.
14. All the construction material & debris will be carried in trucks or vehicles which are fully covered and protected so as to ensure that the construction debris or construction material does not get dispersed into the air or atmosphere in any form whatsoever.
15. The vehicles carrying construction debris or construction material of any kind will be cleaned before it is permitted to ply on the road after unloading of such material.
16. Every worker working on the construction site and involved in loading, unloading and carriage of construction debris or construction material shall be provided with mask to prevent inhalation of dust particle.
17. Fixing of sprinklers and creation of green air barriers will be done to control fugitive dust emission and improve environment.

approach roads & in campus roads should be sprinkled with water to suppress the dust emission.
Steps should be made for minimization of waste and conservation of water.
The project shall obtain the NOC from the Competent Authority (State Ground Water Department)
before abstracting the ground water as per applicable rules.
If any closure direction is issued against the industry, by CPCB/UPPCB the consent shall automatically
remain suspended for that period and after ensuring compliance and after the closure order is revoked the
consent shall automatically become effective.

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**Chief Environmental Officer,
Circle-4**

Copy to:

Regional Officer, U.P. Pollution Control Board, Mathura

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**Chief Environmental Officer,
Circle-4**

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-649/2025 'उपेन्द्र शर्मा बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक-18.12.2025 के सम्बन्ध में मै0 सनसिटी हाईटैक प्रोजेक्ट्स प्रा0लि0 की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-649/2025 'उपेन्द्र शर्मा बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक-18.12.2025 के अनुपालन में मै0 सनसिटी हाईटैक प्रोजेक्ट्स का स्थलीय निरीक्षण दिनांक-16.02.2026 को किया गया। निरीक्षण के समय प्रोजेक्ट प्रतिनिधि के रूप में श्री आशुतोष सिंह (जनरल मैनेजर), श्री सुभाष सिंह गोयल (सिविल इंजीनियर) एवं श्री भूपेन्द्र सिंह (ईस्टेट मैनेजर) उपस्थित थे। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि वर्तमान में मै0 सनसिटी हाईटैक प्रोजेक्ट्स के 02 प्रोजेक्ट (1. अनन्तम प्रोजेक्ट एवं 2. गोविन्द शरणम प्रोजेक्ट) हैं। प्रोजेक्ट प्रतिनिधि द्वारा दी गयी सूचना, निरीक्षण एवं कार्यालय अभिलेखों से निम्नलिखित तथ्य प्रकाश में आये-

1. मै0 अनन्तम प्रोजेक्ट्स-

- i. कार्यालय अभिलेखानुसार मै0 सनसिटी हाईटैक प्रोजेक्ट्स प्रा0लि0, ग्राम-जैत सुनरख बांगर एवं छटीकरा, जनपद-मथुरा द्वारा दिनांक-03.02.2023 को स्थापनार्थ सहमति (एन0ओ0सी0) प्राप्त किये जाने हेतु ऑनलाइन आवेदन किया गया था (संलग्नक-1), जिसे इस कार्यालय के पत्र दिनांक-28.02.2023 द्वारा निरस्त कर दिया गया था (संलग्नक-2)।
- ii. कार्यालय अभिलेखानुसार मै0 सनसिटी हाईटैक प्रोजेक्ट्स प्रा0लि0, ग्राम-जैत सुनरख बांगर एवं छटीकरा, जनपद-मथुरा द्वारा पुनः दिनांक-25.05.2023 को स्थापनार्थ सहमति (एन0ओ0सी0) प्राप्त किये जाने हेतु ऑनलाइन आवेदन किया गया था (संलग्नक-3)। तत्क्रम में संदर्भित प्रोजेक्ट का निरीक्षण इस कार्यालय द्वारा दिनांक-09.06.2023 को किया गया (संलग्नक-4)। तत्पश्चात् बोर्ड मुख्यालय, लखनऊ के पत्र दिनांक-07.07.2023 द्वारा उक्त प्रोजेक्ट को स्थापनार्थ सहमति (एन0ओ0सी0) निर्गत किया गया है (संलग्नक-5)।
- iii. कार्यालय अभिलेखानुसार उक्त प्रोजेक्ट को पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली के पत्र दिनांक-18.07.2018 द्वारा 574.997 एकड़ हेतु पर्यावरणीय स्वीकृति जारी किया गया है (संलग्नक-6)।
- iv. कार्यालय अभिलेखानुसार मै0 सनसिटी हाईटैक प्रोजेक्ट्स प्रा0लि0, ग्राम-जैत सुनरख बांगर एवं छटीकरा, जनपद-मथुरा को (SEIAA) द्वारा 368 एकड़ हेतु अमेन्डमेंट करते हुए पर्यावरणीय स्वीकृति दिनांक-21.09.2023 को जारी की गयी है (संलग्नक-7)।
- v. कार्यालय अभिलेखानुसार उक्त प्रोजेक्ट को राज्य बोर्ड के पत्र दिनांक-03.11.2023 द्वारा दिनांक-31.12.2027 तक की अवधि हेतु सशर्त सहमति जल/वायु बोर्ड मुख्यालय, लखनऊ स्तर से जारी की गयी है (संलग्नक-8)।
- vi. निरीक्षण के समय प्रतिनिधि द्वारा अवगत कराया गया कि उक्त प्रोजेक्ट कुल 03 सेक्टर (सेक्टर-1, 2 एवं 3) में विभाजित किया गया है। वर्तमान में प्रोजेक्ट में कुल 54 हाउसहॉल्ड निर्मित किये गये हैं, जिसमें लगभग 95 लोग निवास कर रहे हैं तथा प्रोजेक्ट में कुल 2408 आवासीय प्लॉट्स तैयार कर विक्रय किया जाना प्रस्तावित है।
- vii. निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा अनन्तम प्रोजेक्ट में कुल 02 अदद एस0टी0पी0 निर्मित किया गया है। सेक्टर-1 एवं 2 से जनित बाहिरत्राव के शुद्धिकृत किये जाने हेतु 700 केएलडी क्षमता के

एस0टी0पी0 सेक्टर 2 में स्थापित किय-गया है तथा सेक्टर 3 से जनित बहिस्त्राव के शुद्धिकृत किये जाने हेतु 300 केएलडी क्षमता का एस0टी0पी0 सेक्टर 3 में स्थापित किया गया है। निरीक्षण के समय प्रतिनिधि द्वारा अवगत कराया गया कि भविष्य में 700 केएलडी के एस0टी0पी0 का विस्तारीकरण कर 2.85 एम0एल0डी0 किया जाना है तथा 300 केएलडी क्षमता के एस0टी0पी0 का विस्तारीकरण कर 1.95 एम0एल0डी0 किया जाना है। निरीक्षण के समय उक्त दोनों एस0टी0पी0 संचालित नहीं पाये गये। उक्त के सम्बन्ध में उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि वर्तमान में एस0टी0पी0 के इनलेट पर पर्याप्त मात्रा में घरेलू बहिस्त्राव प्राप्त न होने के कारण एस0टी0पी0 का संचालन नहीं किया जा रहा है।

- viii. निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उक्त दोनों एस0टी0पी0 (300 केएलडी एवं 700 केएलडी) डी0आर0डी0ओ0 बायो डिजास्टर एवं बायो रेमेडियेशन (पायथोराइड टेक्नोलॉजी) तकनीकी पर आधारित है। निरीक्षण के समय लिये गये फोटोग्राफ्स अवलोकनार्थ संलग्न हैं।

सेक्टर-2 में स्थापित 700 केएलडी एस0टी0पी0 के फोटोग्राफ्स



सेक्टर-3 में स्थापित 300 केएलडी एस0टी0पी0 के फोटोग्राफ्स



2. मै0 गोविन्द शरणम प्रोजेक्ट्स-

- i. कार्यालय अभिलेखानुसार मै0 सनसिटी हाईटेक प्रोजेक्ट्स प्रा0लि0, खसरा सं0-393, ग्राम-छटीकरा, ऑन गरूण गोविन्द रोड, मथुरा वृन्दावन, जनपद-मथुरा द्वारा दिनांक-25.07.2024 को स्थापनार्थ सहमति (एन0ओ0सी0) प्राप्त किये जाने हेतु ऑनलाइन आवेदन किया गया था (संलग्नक-9)। तत्क्रम में उक्त स्थल का निरीक्षण कार्यालय द्वारा दिनांक-31.08.2024 को किया गया था (संलग्नक-10)। तत्पश्चात् उक्त आवेदन को बोर्ड मुख्यालय, लखनऊ के पत्र दिनांक-10.09.2024 द्वारा निरस्त किया गया है (संलग्नक-11)।

- ii. निरीक्षण के समय प्रतिनिधि द्वारा अवग²कराया गया कि उक्त प्रोजेक्ट में कुल 38192.98 वर्ग ²11 क्षेत्रफल में 143 प्लॉट्स तैयार कर विक्रय किया जाना है। निरीक्षण के समय किसी भी प्लॉट्स में हाउसहॉल्ड की स्थापना नहीं पायी गयी।
- iii. निरीक्षण के समय उक्त प्रोजेक्ट में एम0बी0बी0आर0 तकनीकी पर आधारित एस0टी0पी0 स्थापित पाया गया, जिसकी क्षमता उपस्थित प्रतिनिधि द्वारा 100 केएलडी अवगत करायी गयी। प्रोजेक्ट में हाउसहोल्ड स्थापित न होने के कारण वर्तमान में प्रोजेक्ट से घरेलू बहिस्त्राव जनित नहीं होता है।
- iv. उक्त प्रोजेक्ट द्वारा वर्तमान में एप्लीकेशन आई0डी0 सं0-35684984 द्वारा स्थापनार्थ सहमति (सी0टी0ई0) प्राप्त किये जाने हेतु रू0-75000/- सी0टी0ई0 शुल्क के साथ ऑनलाइन आवेदन किया गया है (संलग्नक-12), जिसे इस कार्यालय पत्र दिनांक-06.03.2026 के माध्यम से निरस्त किया गया है (संलग्नक-13)।
- v. उक्त प्रोजेक्ट के विरुद्ध परिवाद दाखिल किये जाने के सम्बन्ध में विधिक अभिमत प्राप्त किये जाने हेतु इस कार्यालय के पत्र दिनांक-05.03.2026 द्वारा बोर्ड मुख्यालय, लखनऊ पत्र प्रेषित किया गया है (संलग्नक-14)।
- vi. निरीक्षण के समय लिये गये फोटोग्राफ्स अवलोकनार्थ संलग्न हैं।



मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-649/2025 'उपेन्द्र शर्मा बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक-18.12.2025 के सम्बन्ध में इस कार्यालय के पत्र सं0-1183/एन0ओ0सी0-2391/2026 दिनांक-18.02.2026 द्वारा उपाध्यक्ष/सदस्य संयोजक महोदय, टी0टी0जैड0 प्राधिकरण, आगरा, पत्र सं0-1184/एन0ओ0सी0-2391/2026 दिनांक-18.02.2026 द्वारा प्रभागीय निदेशक, सामाजिक वानिकी वन प्रभाग, मथुरा एवं सीनियर जियोफिजिस्ट, उ0प्र0 भूगर्भ जल विभाग, जिओफिजिकल खण्ड-295, जयपुर हाउस, अल्कापुरी कॉलोनी, आगरा को पत्र सं0-1185/एन0ओ0सी0-2391/2026 दिनांक-18.02.2026 तथा पत्र सं0-1188/एन0ओ0सी0-2391/2026 दिनांक-19.02.2026 द्वारा श्री आशुतोष सिंह (अधिकृत हस्ताक्षरकर्ता), मै0 सनसिटी हाईटैक प्रोजेक्ट प्रा0लि0, एन0जी0एफ0-10, बसन्त स्कवायर, प्लॉट-ए, सेक्टर-बी, पॉकेट-वी, कम्प्यूनिटी सेन्टर, बसन्तकुंज, नई दिल्ली को अपने से सम्बन्धित बिन्दुओं पर सूचना/अभिलेख प्रस्तुत किये जाने के सम्बन्ध में पत्र जारी किया गया था। आज दिनांक-27.02.2026 तक उपरोक्त में से किसी का भी प्रतिउत्तर कार्यालय में प्राप्त नहीं हुआ है।

आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

(रणजीत कुमार)
अनुश्रवण सहायक

(पंकज यादव)
क्षेत्रीय अधिकारी

Consent to Establish (No Objection Certificate) Form**Application for Consent To Establish**

- Note: 1. All enclosures, appendices, projects, plans and scheme to be submitted in triplicate.
2. Incomplete application will be rejected.
3. No work pertaining to site development or construction of industry be undertaken without NOC doing so would be the sole responsibility of the applicant and against public interest.

From ,

SUNCITY HITECH PROJECTS PVT LTD,
Khasara No. 393, Village- Chatikara, On Garud
Govind Road, Mathura
Vrindavan, MATHURA, 281121
City:
Block: Mathura
District: MATHURA

Dated

25/07/2024

To ,

The Members Secretary,
Uttar Pradesh Pollution Control Board
T.C.12V, Vibhuti Khand, Gomati Nagar,
Lucknow(226010).

Sir,

I/We M/s SUNCITY HITECH PROJECTS PVT LTD (name of proposed unit), whose owner is Mr./Mrs. ASHISH KUMAR JAIN hereby apply for Consent To Establish (NOC) from pollution and Environmental angle for proposed production of per/day by use of main raw material per/day at proposed land . The annexure, appendices other particulars and plans in triplicate are attached herewith.

1. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
2. I/We hereby guarantee that quality of final discharge of effluent and emissions will be within the prescribed standards of the Board. The trial production will be started only after implementing and operating the pollution control advices as proposed herein.
3. I/We hereby guarantee that quality of final discharge of effluent and emissions will be within the prescribed standards of the Board. The trial production will be started only after implementing and operating the pollution control advices as proposed herein.
4. I/We undertake that I/we will apply for seeking consent under section 25/26 of Water Act and consent under section-21 of the Air Act at least two months before start of trial and comply with the Water Cess Act-1977.
5. I/We declare that the provisions of these Acts have been known to me/us.
6. I/We accept that the application is for proposals submitted and if the site is not approved then the final decision of Board will be accepted.

Yours faithfully,

Signature
Name of Applicant:- ASHISH KUMAR JAIN
Address of applicant:- Suncity Business Tower, 2nd
Floor, Sector 54

Dated :25/07/2024

(Annexure to NOC Application)

Name and Address, Category & Type of Industry		SUNCITY HITECH PROJECTS PVT LTD and Khasara No. 393, Village- Chatikara, On Garud Govind Road, Mathura Vrindavan, MATHURA, 281121 ORANGE Building and construction project more than 20,000 sq. m built up area		
2. General				
2.1	Name & Address of Applicant	ASHISH KUMAR JAIN & Suncity Business Tower, 2nd Floor, Sector 54		
2.2	Proposed Location (Attach location map of site Showing of point 2.3)	Attached		
2.3	Details of direction and distance of nearest sanctuary, highway railway line, human settlements, river, drain, reserved forests religious places etc form the site (In a 5 km. distance)	Surrounding of Site	Distance (in meters)	Description
2.4	Present use of land (enclosure certificate) Agricultural/ Residential/ Commercial/ Industrial	Not Attached		
2.5	Details of letter of intent/SSI Registration	Document-Not Attached		
2.6	Brief process description with flow chart	Enclosure No.- Document-Not Attached		
2.7	List of main products with daily designed capacity	Product Name		Quantity
		NA		0
2.8	List of bye products with daily designed capacity	By Product Name	Licence Quantity	Installed Quantity
		Construction project-Not Applicable	0	0
2.9	List of Basic raw material with daily consumption	Raw Materials Name		Quantity
		Construction project-Not Applicable		0
2.10	List of other industrial units operated by applicant or its partners.			
2.11	Capital cost of project	1486.0		
2.12	Expected date of commissioning of plant	August 2024		
3. Water Pollution				
3.1	Source of Supply of water	Source Type	Source Name	Quantity
3.2	Daily Consumption of water	Source Consumption		Quantity
		Domestic		240.0
		Others(Plantation)		36.0
		Others(Washing)		13.0
3.3	Total quantity of liquid effluents discharged per pay.	Generation		Waste Water Generation Quantity
		Domestic		80.0

	Are there any expected Pollutants.	Yes				
5	Type of Pollutants	Gaseous				
6	Indicate available information on effluent characteristic as below :	Name of Effluent	Characteristics	Available Information		
3.6	Is the effluent to be generated within specifications	Yes				
3.7	Proposed Time bound programme for Water Pollution Control System.	Document-Not Attached				
3.8	Mode of final discharge	Closed Drain				
3.9	Point of final discharge	Municipal				
3.10	Is industrial effluent allowed to mix with domestic effluent, if no specify disposal of domestic effluent.	No STP to be installed				
4.	Air Pollution					
4.1	Type and quantity of fuel consumed per day in manufacturing or subsidiary process.	Fuel	Consumption			
4.2	Details of emissions form fuel combustion	Expected,Agricultural				
4.3	Expected process emissions sources quantity					
4.4	Proposed Air Pollution Control System for flue gas and process emission	Not Attached				
4.5	Capacity of Proposed Diesel Generating Set in K.V.A.					
4.6	Height of all sources of emission					
5.	Solid/Waste	Nature of Waste	Approximate Composition	Total Quantity(per day)	Hazardous	Mode of Disposal
		Non Hazardous Waste	60	177.39	No	Landfilling (Within Premises)
		Hazardous Waste	30	88.695	No	Recycling/ Reuse in the Manufacturing Process
		Non Hazardous Waste	10	29.565	No	Recycling/ Reuse in the Manufacturing Process
6	Details of use and storage of Hazardous materials	Chemical	Daily Use	Storage at a time		
6.1	Plan for Safety and disaster management	Document-Not Attached				

25/07/2024

Name of Applicant:- ASHISH KUMAR JAIN
Address of Applicant:- Suncity Business Tower, 2nd
Floor, Sector 54

**INFORMATION REQUIRED FOR
NOC:-**

1. Balance sheet Or CA Certificate (Attached)
2. form (Attached)
3. Land Ownership (Attached)
4. Total Area of Industry and area proposed for different works proposed within premises like as Place for Plant & Machinery of Industry, Pollution Control System, Township, open land, green belt etc (Attached)
5. Location Map (Attached)
6. Layout Map (Attached)

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : ASHISH KUMAR JAIN, Suncity Business Tower, 2nd Floor, Sector 54 (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : ASHISH KUMAR JAIN
Suncity Business Tower, 2nd Floor,
Sector 54
GURGAON
9810163881
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : large
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : SUNCITY HITECH PROJECTS PVT LTD

Address: Khasara No. 393, Village-Chatikara, On Garud Govind Road, Mathura Vrindavan, MATHURA, 281121
Tel. No.: -9810163881
E - m a i l : ashish.jain@suncityprojects.com
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District: MATHURA
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : August, 2024
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Other

District: MATHURA
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -



U.P. POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Category : RED

Application Id : 27347836

Ref No. -

Dated : 10/09/2024

216311/UPPCB/Mathura(UPPCBRO)/CTE/MATHURA/2024

To ,

M/S ASHISH KUMAR JAIN
SUNCITY HITECH PROJECTS PVT LTD
Khasara No. 393, Village- Chatikara, On Garud Govind Road, Mathura
Vrindavan, MATHURA, 281121
MATHURA

Sub : Consent To Establish (C.T.E) Application under section 25/26 of Water (Prevention & Pollution of control) Act, 1974 as amended and section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended

Kindly refer to your application for Consent to Establish (C.T.E) dated 29/07/2024 received on 29/07/2024 for the proposed Project of SUNCITY HITECH PROJECTS PVT LTD Expansion of Existing Unit/ Modernization/diversification of existing plant at Khasara No. 393, Village- Chatikara, On Garud Govind Road, Mathura Vrindavan, MATHURA, 281121 under section 25/26 of Water (Prevention & Pollution of Control) Act 1974 as amended and section 21 of Air (Prevention & control of Pollution) Act, 1981 as amended.. Your Consent to Establish application is hereby Refused due to following reasons :

Reason:

The site was inspected on 31.08.2024 by Regional Office, the detailed inspection report is as follows:-

1. The query was raised on 13.08.2024, in compliance the reply of the clarification on 22.08.2024 by the applicant, clear information regarding point no.-04 is not received.
2. The housing project is proposed to be built on Khasra No. 393, Village Chhatikara, Mathura but it is not clear from the application form and other documents that on how much area of the housing project will be constructed.
3. The applicant has not sent the EMP (Environment Management Plan) of the proposed housing project.
4. Information regarding STP (Sewage Treatment Plant) capacity for treatment of domestic effluent is not available.
5. At the time of inspection, the operation of the existing STP was found to be closed. Machinery and electricity connection were not found installed at the STP.
6. The representative present at the housing project informed that at present the sewage effluent generated from the housing project is being disposed of through tankers.

The Consent To Establish (C.T.E) Application under section 25/26 of The Water (Prevention & Control of Pollution) Act, 1974 as amended and section 21/22 of The Air (Prevention & Control of Pollution) Act 1981 as amended, is hereby refused and you are hereby informed to comply the

(Authorized Signatory)

Atulsh Yadav
Chief Environment Officer, Circle-4

Copy To -

Regional Officer, U.P. Pollution Control Board, Mathura

ATULESH YADAV Digitally signed by ATULESH
YADAV
Date: 2024.10.01 17:52:22 +05'30'

Atulsh Yadav
Chief Environment Officer, Circle-4
(Authorized Signatory)



U.P. POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Category : GREEN

Ref No. -

261493/U.P.P.C.B./Mathura(U.P.P.C.B.R.O)/CTE/MATHURA/2026

Application Id : 35684984

Dated : 06/03/2026

To ,

M/S ASHUTOSH SINGH

Ms Suncity Hi Tech Projects Pvt Ltd

SUNCITY GOVIND SHARNAM AT Khasara No. 393, Village- Chatikara, On Garud Govind Road, Mathura Vrindavan, MATHURA, 281121

MATHURA

Sub : Consent To Establish(C.T.E) Application under section 25/26 of Water (Prevention & Pollution of control) Act, 1974 as amended and section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended

Kindly refer to your application for Consent to Establish (C.T.E) dated 09/02/2026 received on 09/02/2026 for the proposed Project of Ms Suncity Hi Tech Projects Pvt Ltd Expansion of Existing Unit/ Modernization/diversification of existing plant at SUNCITY GOVIND SHARNAM AT Khasara No. 393, Village- Chatikara, On Garud Govind Road, Mathura Vrindavan, MATHURA, 281121 under section 25/26 of Water (Prevention & Pollution of Control) Act 1974 as amended and section 21 of Air (Prevention & control of Pollution) Act, 1981 as amended.. Your Consent to Establish application is hereby Refused due to following reasons :

Reason:

In Civil Appeal No. 17/2019 Vedpal Singh Sengar and Ors. V/s. Suncity Hitech Project Pvt. Ltd. against the project, the sale deed dated 11.01.2007 of Khasara No. 393, area-7.4860 hectare, Chhatikara, Tehsil and District-Mathura has been cancelled by the Additional District Judge Court No. 06, Mathura as per date-23.02.2026. Therefore it is hereby refused the CTE application

The Consent To Establish (C.T.E) Application under section 25/26 of The Water (Prevention & Control of Pollution) Act, 1974 as amended and section 21/22 of The Air (Prevention & Control of Pollution) Act 1981 as amended, is hereby refused and you are hereby informed to comply the mandatory provisions of aforesaid acts.

(Authorized Signatory)

Pankaj

Yadav

Digitally signed by
Pankaj Yadav
Date: 2026.03.06
11:27:26 +05'30'

Regional Office.

Copy To -

Chief Environmental Officer (Circle-4), U.P. Pollution Control Board, Lucknow

Pankaj
Yadav
Digitally signed
by Pankaj Yadav
Date: 2026.03.06
11:27:56 +05'30'
Regional Officer
(Authorized Signatory)

Item No. 03

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 649/2025

Upendra Sharma

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 18.12.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. N.K. Goswami, Adv. for Applicant (Through VC)

Respondents: Mr. Bhanwar Pal Singh Jadon, Ms. Gargi Chaturvedi & Ms. Anjali
Sharma, Adv. for R - 6
Ms. Priyanka Swami, Adv. for R - 1 & 8**ORDER**

1. In this Original Application (OA), applicant has raised a grievance against "Hi-Tech Township" project of Respondent No. 9 at Village Chatikara and Sunrakh Bangar, Mathura.
2. Applicant has alleged that project is in progress without obtaining Consent To Establish (CTE) and Consent To Operate (CTO) from the Uttar Pradesh Pollution Control Board (UPPCB) though project has got Environmental Clearance (EC).
3. Learned Counsel for the applicant has referred to the RTI reply on page 39 in support of the plea that CTO and CTE has not been obtained by respondent-project proponent and has also referred to satellite images filed as annexure P-1 and has submitted that trees have been illegally cut in the execution of the project. He has submitted that more than 400 trees have

been cut by respondent-project proponent without obtaining necessary permissions from the concerned authority.

4. The applicant has also alleged following continuing environmental violations by respondent/project proponent:

- “
- *Extracts groundwater illegally;*
 - *Generates sewage without a lawful treatment system;*
 - *Adds to air and noise pollution without CTE/CTO;*
 - *Perpetuates the ecological loss caused by massive tree felling; and Deepens the violation of the Supreme Court's TTZ mandate.”*

5. The OA raises substantial issue relating to compliance of environmental norms.

6. Issue notice to the respondents.

7. Ms. Priyanka Swami, Learned Counsel accepts notice on behalf of respondents no. 1 and 8.

8. Mr. Bhanwar Pal Singh Jadon, Leaned Counsel accepts notice on behalf of respondent no.6.

9. Applicant is directed to supply copy of the OA along with annexures to Counsel for respondents no.1, 6 and 8 within three days. The said respondents are directed to file their reply within for weeks.

10. Applicant is directed to serve the remaining respondents and file affidavit of service atleast one week before the next date of hearing.

11. List on 13.03.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

December 18, 2025
Original Application No. 649/2025
JG



संदर्भ सं./Ref.No. 1183/NOC-2391/2026

दिनांक/Date 18/02/2026

सेवा में,

उपाध्यक्ष/सदस्य संयोजक महोदय,
टी०टी०जैड० प्राधिकरण,
आगरा।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-649/2025 उपेन्द्र शर्मा बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक-18.12.2025 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-649/2025 उपेन्द्र शर्मा बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक-18.12.2025 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैं-

4. The Applicant has also alleged following continuing environmental violations by respondent/project proponent:

- "Extracts groundwater illegally;
- Generates sewage without a lawful treatment system;
- Adds to air and noise pollution without CTE/CTO;
- Perpetuates the ecological loss caused by massive tree felling; and Deepens the violation of the Supreme Court's TTZ Mandate."

उक्त के सम्बन्ध में बोर्ड मुख्यालय, लखनऊ के पत्र दिनांक-17.02.2026 के माध्यम से वांछित अभिलेख सम्मिलित करते हुए स्पष्ट संस्तुति सहित आख्या चाही गयी है। अतः उक्त के दृष्टिगत सम्बन्धित प्रकरण में अपने से सम्बन्धित बिन्दुओं पर सूचना प्रेषित करने का कष्ट करें। अग्रतर अवगत कराना है कि प्रश्नगत प्रकरण में अग्रिम सुनवाई दिनांक-13.03.2026 को नियत है।

भवदीय

(पंकज यादव)
क्षेत्रीय अधिकारी

संलग्नक-उपरोक्तानुसार।

प्रतिलिपि- निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, मथुरा।
2. मुख्य पर्यावरण अधिकारी (वृत्त-4), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड, मथुरा।



REGIONAL OFFICE,
UTTAR PRADESH POLLUTION CONTROL BOARD, MATHURA

संदर्भ सं./Ref.No./1184/NOC-2391/2026

दिनांक/Date/18.12/2026

सेवा में

प्रभागीय निदेशक,
सामाजिक वानिकी वन प्रभाग,
जनपद-मथुरा।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-649/2025 उपेन्द्र शर्मा बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक-18.12.2025 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-649/2025 उपेन्द्र शर्मा बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक-18.12.2025 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैं-

4. The Applicant has also alleged following continuing environmental violations by respondent/project proponent:

- "Extracts groundwater illegally;
- Generates sewage without a lawful treatment system;
- Adds to air and noise pollution without CTE/CTO;
- Perpetuates the ecological loss caused by massive tree felling; and Deepens the violation of the Supreme Court's TTZ Mandate."

उक्त के सम्बन्ध में बोर्ड मुख्यालय, लखनऊ के पत्र दिनांक-17.02.2026 के माध्यम से वांछित अभिलेख सम्मिलित करते हुए स्पष्ट संस्तुति सहित आख्या चाही गयी है। अतः उक्त के दृष्टिगत सम्बन्धित प्रकरण में अपने से सम्बन्धित बिन्दुओं पर सूचना प्रेषित करने का कष्ट करें। अग्रतर अवगत कराना है कि प्रश्नगत प्रकरण में अग्रिम सुनवाई दिनांक-13.03.2026 को नियत है।

भवदीय

(पंकज यादव)
क्षेत्रीय अधिकारी

संलग्नक-उपरोक्तानुसार।

प्रतिलिपि- निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, मथुरा।
2. मुख्य पर्यावरण अधिकारी (वृत्त-4), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड, मथुरा।



REGIONAL OFFICE,
UTTAR PRADESH POLLUTION CONTROL BOARD, MATHURA

संदर्भ सं./Ref.No. 1185/NOC-2391/2026

दिनांक/Date 18/02/2026

सेवा में,

सीनियर जियोफिजिस्ट,
भूगर्भ जल विभाग, जिओफिजिकल खण्ड-295, जयपुर हाउस
आगरा।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-649/2025 उपेन्द्र शर्मा बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक-18.12.2025 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-649/2025 उपेन्द्र शर्मा बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक-18.12.2025 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैं-

4. The Applicant has also alleged following continuing environmental violations by respondent/project proponent:

- "Extracts groundwater illegally;
- Generates sewage without a lawful treatment system;
- Adds to air and noise pollution without CTE/CTO;
- Perpetuates the ecological loss caused by massive tree felling; and Deepens the violation of the Supreme Court's TTZ Mandate."

उक्त के सम्बन्ध में बोर्ड मुख्यालय, लखनऊ के पत्र दिनांक-17.02.2026 के माध्यम से वांछित अभिलेख सम्मिलित करते हुए स्पष्ट संस्तुति सहित आख्या चाही गयी है। अतः उक्त के दृष्टिगत सम्बन्धित प्रकरण में अपने से सम्बन्धित बिन्दुओं पर सूचना प्रेषित करने का कष्ट करें। अग्रेतर अवगत कराना है कि प्रश्नगत प्रकरण में अग्रिम सुनवाई दिनांक-13.03.2026 को नियत है।

भवदीय


(पंकज यादव)
क्षेत्रीय अधिकारी

संलग्नक-उपरोक्तानुसार।

प्रतिलिपि- निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, मथुरा।
2. मुख्य पर्यावरण अधिकारी (वृत्त-4), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।


क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड, मथुरा।

227



REGIONAL OFFICE,
UTTAR PRADESH POLLUTION CONTROL BOARD, MATHURA

संदर्भ सं./Ref.No..11.88/NOC-2391/2026

दिनांक/Date.19/2/2026

सेवा में,

श्री आशुतोष सिंह, अधिकृत हस्ताक्षरकर्ता,
मै० सनसिटी हाईटैक प्रोजेक्ट प्रा०लि०, एन०जी०एफ०-10,
बसंत, स्कवायर, प्लॉट-ए, सेक्टर-बी, पॉकेट-वी, कम्यूनिटी
सेन्टर, बसंत कुंज, नई दिल्ली।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-649/2025 उपेन्द्र शर्मा बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक-18.12.2025 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-649/2025 उपेन्द्र शर्मा बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक-18.12.2025 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैं-

4. The Applicant has also alleged following continuing environmental violations by respondent/project proponent:

- "Extracts groundwater illegally;
- Generates sewage without a lawful treatment system;
- Adds to air and noise pollution without CTE/CTO;
- Perpetuates the ecological loss caused by massive tree felling; and Deepens the violation of the Supreme Court's TTZ Mandate."

उक्त के सम्बन्ध में बोर्ड मुख्यालय, लखनऊ के पत्र दिनांक-17.02.2026 के माध्यम से वांछित अभिलेख सम्मिलित करते हुए स्पष्ट संस्तुति सहित आख्या चाही गयी है। अतः उक्त के दृष्टिगत सम्बन्धित प्रकरण में अपने से सम्बन्धित बिन्दुओं पर सूचना प्रेषित करने का कष्ट करें। अग्रतर अवगत कराना है कि प्रश्नगत प्रकरण में अग्रिम सुनवाई दिनांक-13.03.2026 को नियत है।

भवदीय

(पंकज यादव)
क्षेत्रीय अधिकारी

संलग्नक-उपरोक्तानुसार।

प्रतिलिपि- निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, मथुरा।
2. मुख्य पर्यावरण अधिकारी (वृत्त-4), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

O/G

Received
By
19/2/26
Subj. Sign
(A. Manjari)

क्षेत्रीय कार्यालय : 65ए, बल्देवपुरी, महोली रोड़, मथुरा-281001

Office Letter Head. D

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Chirag Sahni <chiragsahni1008@gmail.com>

In RE: Reply by UPPCB in OA No. 649/2025

1 message

Chirag Sahni <chiragsahni1008@gmail.com>

10 March 2026 at 17:55

To: seiaaup@yahoo.com, mefcc@gov.in, dfomt-up@nic.in, ccb.cpcb@nic.in, tanushree.cpcb@nic.in, secy-moef@nic.in, mscb.cpcb@nic.in, dmmat@nic.in, cusp@nic.in

Sir,

Please find the attached copy of reply filed by UPPCB in OA No.649 /2025.

Regards

Chirag Sahni

Office of Aditya Vaibhav Singh

Counsel For UPPCB

 **Affidavit UPPCB 649 of 2025 sevice.pdf**
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